

National Company Law Tribunal

Allahabad Bench

CP NO. 176/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

NAME OF THE COMPANY: Bhavna Security & Man Power Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 252(3) of the Companies Act of 2013.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Anil Kumar	PCS	Petitioner	Anil K.
2.	Krishna Dev Vyas	Adv.	ROC	[Signature]

C.P.No.176/ALD/2017

Sh. Anil Kumar, PCS for the petitioner.

Sh. Krishna Dev Vyas, learned CGSC for ROC, Kanpur. He files a report of the ROC. A copy thereof is provided to the petitioner counsel.

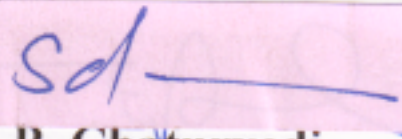
Petitioner further files an affidavit giving such declaration to this effect that it is not in the list of alleged shell company, as issued by the Ministry of Corporate Affairs. The petitioner's case appears to be of technical default for de registration of its name.

The CGSC appearing for the ROC seeks time to file reply to the petitioner's affidavit. Hence, time is granted.

The matter be listed on 25th January, 2018.

Date: 09/01/2018

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)